

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 85432 OF 2015

[Arising out of Order-in-Original No: 03/SBA/JC/CUS/2014 dated 27th May 2014
passed by the Commissioner of Customs, Central Excise & Service Tax, Nagpur.]

Commissioner of Customs & Central Excise

Nagpur –I

Kendriya Utpad Shulkh Bhavan, Telangkhedi
Cvil Lines, Nagpur - 400001

... Appellant

versus

Fawwad Abdul Quadir Jhatam

House No.32, Telengi, Post: Chumbawe
Raigad

...Respondent

APPEARANCE:

Shri Jitesh Jain, Joint Commissioner (AR) Advocate for the appellant

None for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 86341/2025

DATE OF HEARING: 11/09/2025

DATE OF DECISION: 11/09/2025

PER: CORAM

Revenue seeks withdrawal of appeal¹ filed against order² of

¹ [custom appeal no. 85432 of 2015]

² [order-in-original no. 03/SBA/JC/CUS/2014 dated 27th May 2014]

Commissioner of CGST & Central Excise (Audit-II), Mumbai in view of monetary limit prescribed as threshold for litigation in instruction of Central Board of Indirect Taxes and Customs (CBIC) issued under F. No. 160390/20/2024-JC-CBEC dated 6th August 2024.

2. Accordingly, appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*